

ITEM NO.28

Court 5 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10770-10771/2020

(Arising out of impugned final judgment and order dated 29-04-2020 in MB No. 4517/2013 29-04-2020 in MB No. 2397/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

IFCI LIMITED ETC.

Petitioner(s)

VERSUS

LUCKNOW MUNICIPAL CORPORATION & ORS. ETC.

Respondent(s)

Date : 04-12-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Ankur Khandelwal, Adv.
Mr. Gowrang Sharma, Adv.
Mr. Himanshu Handa, Adv.
Mr. Utkarsh Sharma, AOR

For Respondent(s) Mr. Kavin Gulati, Sr., Adv.
Mr. Mukesh Verma, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Ishan Kapoor, Adv.
Mrs. Gargi Khanna, AOR

Mr. Malak Manish Bhatt, AOR
Mr. Udbhav Nanda, Adv.

Mr. Ajay Vikram Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

As per office report service is not complete
on the respondent(s).

Counsel for the petitioner undertakes to
serve notice on the unserved respondents by *dasti*
notice afresh.

Counsel for respondent No.3, Shalimar Corporation Limited, Auction purchaser, submits that his client is not interested in continuing with the auction process and the bid amount deposited by the said respondent be returned back.

It is open to respondent No.3 to make such a request to the petitioner, who had conducted the auction process; and the petitioner may take appropriate decision at its own risk, which will be without prejudice to the rights and contentions of the parties in the pending proceedings.

List the matters in the second week of January, 2021.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER